

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA(CAA) No.08/Chd/CHD/2017

In the matter of:

Scheme of Amalgamation between:

Socomo Technologies Private Ltd. ...Petitioner No.1/Transferor-Company

And

Click Labs Pvt. Ltd. ...Petitioner No.2/Transferee-Company


Present: Mr. Karanveer Jindal, Advocate along with
Mr. M.G.Jindal, PCS for petitioner-companies.
Ms. Amarpreet Kaur, STA for Official Liquidator and
Regional Director, Northern Region, New Delhi.

This is a Second Motion Petition filed under Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. As per office report, joint affidavit of service of notice to the shareholders and publication in the newspapers pursuant to the order dated 03.05.2017 has also been filed. There is also report of the Chairperson appointed for holding the meetings.

The matter is fixed for hearing on 05.09.2017. The notice of hearing be advertised in the 'Indian Express' English, Chandigarh Edition and 'Dainik Bhaskar' Hindi, Chandigarh Edition, not less than 10 days before the date fixed for hearing. Learned counsel for petitioners submits that apart from the Statutory Authorities, the notice may also be sent to the Reserve Bank of India which is the Regulatory Authority of the petitioner-companies. The learned counsel for petitioners states that notice may be issued through the Regional Director, Central Vista, Sector-17, Chandigarh-160017. The learned counsel for petitioners is directed to file affidavit stating

compliance of despatch of the notice along with postal receipt and Track Report of the Post Office at least two days before the date fixed. Affidavit shall also contain the statement as to whether any objections to the 'Scheme' have been received by the petitioner-companies. The notice of this petition along with copy of the petition be sent to the Registrar of Companies, Punjab and Chandigarh and the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi and to the Reserve Bank of India by Speed Post and the learned counsel for the applicant-companies shall file affidavit along with the postal receipt and the Track Report of the Postal Department in proof of despatch of notices to them. Ms. Amarpreet Kaur, STA for the Official Liquidator accepts the notice.

Office would also make the report whether any objections to the 'Scheme' have been received in the Tribunal.


(Justice R.P. Nagrath)
Member(Judicial)

July 19, 2017
arora